

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-332-2020**

Adwalpalkar Constructions &
Resorts Pvt. Ltd. Repr. by Director,
Mahesh Adwalpalkar

... Petitioner

Vs

State of Goa, through
Chief Secretary & Ors.

... Respondents

Shri Shivan Desai, Advocate for the Petitioner.
Shri S.P. Munj, Additional Government Advocate for the Respondents No.1
& 2.

Coram : DAMA SESHADRI NAIDU, J.

Date : 14 December 2020

P.C. :

The respondents no.3,4 & 9 are said to be the contesting respondents. There is already representation for the 9th respondent. The petitioner's counsel is unsure whether notice has been served on the respondents no.3 & 4.

2. The Registry will verify and put up a note.

3. The petitioner wants the Court to dispense with the need of he serving notice on respondents no.5 to 8, who are said to be his transferors and who do not have any conflict of interest with him. The notice is dispensed with at the petitioner's risk.

DAMA SESHADRI NAIDU, J.

NH